

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

DISCUSSION PAPER

27th April, 2018

Monitoring the performance of insolvency professionals under the Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder

As stated in its long title, the Insolvency and Bankruptcy Code, 2016 amends the laws relating to reorganisation and insolvency resolution of corporate persons, partnership firms and individuals in a time bound manner for maximisation of value of assets of such persons, to promote entrepreneurship, availability of credit and balance the interests of all the stakeholders.

2. The Insolvency and Bankruptcy Code, 2016 (Code) provides for a class of regulated professionals, namely, Insolvency Professionals (IP), who constitute one of the four key pillars of the insolvency regime, other three being the Adjudicating Authority, the Insolvency and Bankruptcy Board of India (Board), and the Information Utilities. The IPs play an important role in resolution, liquidation and bankruptcy processes of companies, LLPs, partnership firms and individuals.

3. This paper limits discussion to role of IPs in corporate insolvency resolution processes (CIRP). Section 20 of the Code requires an IP, who is acting as interim resolution professional, to make every endeavour to protect and preserve the value of the property of the corporate debtor and manage the operations of the corporate debtor as a going concern. Section 23 requires an IP, who is acting as resolution professional, to conduct the entire corporate insolvency resolution process and manage the operations of the corporate debtor during the CIRP period. The IP, either as interim resolution professional or as resolution professional, exercises powers of the Board of Directors of the corporate debtor undergoing CIRP. The specific duties and responsibilities of an IP during CIRP are detailed in the Code and regulations made thereunder.

4. Keeping in view the responsibilities of the IPs, the Code makes provision for monitoring of their performances. It empowers the Board to perform the following functions, among others:

- a. *monitor the performance of insolvency professional agencies, insolvency professionals and information utilities and pass any directions as may be required for compliance of the provisions of this Code and the regulations issued hereunder; [(section 196(1)(g))]*
- b. *call for any information and records from the insolvency professional agencies, insolvency professionals and information utilities; [(section 196(1)(h))]*
- c. *collect and maintain records relating to insolvency and bankruptcy cases and disseminate information relating to such cases; [(section 196(1)(k))]*

5. In order to facilitate the Board to monitor the performance of the IPs, the Code casts obligations on them to submit certain information. The examples are:

- a. *The resolution professional shall forward all records relating to the conduct of the corporate insolvency resolution process and the resolution plan to the Board to be recorded on its database.* [section 31(3)(b)]
- b. Every insolvency professional shall *submit a copy of the records of every proceeding before the Adjudicating Authority to the Board* as well as to the insolvency professional agency of which he is a member. [section 208(2)(d)]
- c. A professional member shall submit information, including records of ongoing and concluded engagements as an insolvency professional, in the manner and format specified by the Agency, at least twice a year. [Para 16 of the Model Bye-laws of an Insolvency Professional Agency]

6. In order to facilitate and submission of records by IPs and monitoring of their performance, the Board proposes, in consultation with the Insolvency Professional Agencies, to provide a platform for online filing of eight forms along with records at specified times as under:

- a. The forms shall be filed electronically.
- b. Three forms (A, B and C) shall be filed by Interim Resolution Professional. Four forms (D, E, F and G) by the Resolution Professional, and one event-specific form (H) by IRP or RP, as the case may be, depending upon the period of the event.
- c. The forms shall be certified and filed by the Insolvency Professional of the respective corporate debtor undergoing CIRP by affixing DSC or after e-signing.
- d. The forms shall be filed with a nominal fee.
- e. The forms shall be filed within the specified time.
- f. Late filing, inaccurate filing, and incomplete filing shall be construed as non-compliance with the directions of the Board.

7. The description of the eight forms are as under:

Sl. No.	Form No.	Description of Form	Form to be filed by	Form to be filed within --- days
i.	A	a. Details of Corporate Debtor (“CD”) b. Details of Interim Resolution Professional (“IRP”) c. Details of admission of application by NCLT d. Details of Public announcement	Interim Resolution Professional	within 7 days of the Public Announcement
ii.	B	a. Details of CD b. Capital Structure of CD c. Claim Details d. Committee of Creditors (CoC) Details (On the date of vacation of office of IRP) e. Details of First Meeting of CoC f. Cooperation of Management	Interim Resolution Professional	within 7 days of the Vacation of office as Interim Resolution Professional
iii.	C	a. Details of CD b. Details of Professionals appointed: Kind of professional and their relationship c. Cost Details	Interim Resolution Professional	within 7 days of the Vacation of office as Interim Resolution Professional
iv.	D	a. Details of CD b. Details of IP appointed as Resolution Professional (“RP”) c. Details of registered valuers appointed d. Information Memorandum	Resolution Professional	within 7 days of submission of IM to each member of the committee
v.	E	a. Details of CD b. Expression of Interest to invite prospective resolution applicants c. Identification of prospective resolution applicants d. Invitation of Resolution Plans including Evaluation Matrix	Resolution Professional	within 7 days of the issue of Invitation of Resolution Plans

		<ul style="list-style-type: none"> e. Modification in the details of Invitation of Resolution Plans or Evaluation Matrix, if any f. Details of meeting of CoC where invitation of resolution plans and evaluation matrix was approved by CoC or modified by CoC 		
6	F	<ul style="list-style-type: none"> a. Details of CD b. Details of Claims (as on the date of meeting where resolution plan was approved or rejected by the CoC or the date of closure of CIRP where resolution plan is neither accepted or rejected) c. Details of CoC (as on the date of meeting where resolution plan was approved or rejected by the CoC or the date of closure of CIRP where resolution plan is neither accepted or rejected.) d. Details of application filed with the adjudicating authority for approval of resolution plan, if applicable e. Features of resolution plan f. Valuation Reports 	Resolution Professional	within 7 days of the approval or rejection of resolution plan by the Committee of Creditors or closure of CIRP where resolution plan was neither accepted or rejected
7	G	<ul style="list-style-type: none"> a. Details of CD b. Approval or rejection of Resolution Plan by Adjudicating Authority c. Closure of CIRP d. Initiation of Liquidation, if applicable e. Details of Professionals appointed: Kind of professional and relationship f. Data room facility g. Cost Details h. Percentage of cost to total funds received from the resolution plan 	Resolution Professional	within 7 days of the approval or rejection of resolution plan by Adjudicating Authority or the closure report filed with the Adjudicating Authority where resolution plan was

		<ul style="list-style-type: none"> i. Details of CoC Meetings j. Cooperation of Management 		neither accepted or rejected by the committee of creditors in the insolvency resolution period.
8	H	<ul style="list-style-type: none"> a. Preferential Transaction b. Undervalued Transaction c. Extortionate Transaction d. Fraudulent Transaction e. Extension of Period f. Removal of RP g. Interim Finance h. Applications filed with AA by IRP i. Applications filed with AA by RP j. Modification setting aside order of NCLT by NCLAT or High Court or Supreme Court 	Interim Resolution Professional / Resolution Professional	within 7 days of the occurrence of event

These forms are annexed to this paper.

8. The Board believes that public consultation enables collective choice and imparts relevance and legitimacy to decisions. Accordingly, the Board invites comments, suggestions and feedback covering modifications / additions / deletions / regrouping in the contents in Forms A to H and timing of filing.

9. The comments and suggestions may please be mailed at ea-wtm.rm@ibbi.gov.in by 12th May, 2018 in the following structure:

Date	Name	Email	Form	Clause/ Part	Sub - part	User Comment	Rationale
27.04. 2018	Mr. X	xyz@ gmail. com	Form A				

FORM – A

(to be filed with the Board within 7 days of the Public Announcement)

1. DETAILS OF THE CORPORATE DEBTOR

- a. CIN/LLPIN of Corporate Debtor
- b. Name of the Corporate Debtor
- c. Date of Incorporation (Display calendar: dd./mm/yyyy)
- d. Address of the Registered Office of the Corporate Debtor:

b,c,d auto fill up, in future, to be linked with MCA website i.e. to be fetched from master data of Company/LLP

2. DETAILS OF THE INSOLVENCY PROFESSIONAL

- a. Details as per IBBI records
 - i. I.P. Registration No.:
 - ii. Name:
 - iii. Address:
 - iv. Email Id:

'b,c,d' under point '2A' shall have an auto fill up feature. To be linked with IBBI website, in future.

b. Details specific to Public Announcement

Whether the details pertaining to Public Announcement are same as IBBI records Yes No

If No, provide the following

- i. Address (as per Public Announcement):
- ii. Additional Address (if any):
- iii. Additional Email Id (if any):

Point '2B' is dynamic. Where, 'Yes' is selected, 'a,b,c' shall not appear. Where, 'No' is selected, 'a, b, c' shall appear'.

c. Number of ongoing assignments as on the insolvency commencement date

Number of ongoing assignments	As on dd/mm/yyyy (insolvency commencement date) <i>(Display calendar: dd./mm/yyyy)</i>
As IRP of CIRP	
As RP of CIRP	
Liquidation	
Voluntary Liquidation	
Individual Insolvency	
Bankruptcy Trustee	
Registered Valuer	

d. Disclosure of relationship of the interim resolution professional, if any

Relationship of the Insolvency Professional with	Name	Nature of relationship
Corporate Debtor		(as per Circular relating to Disclosure of relationship)
Financial Creditor		(as per Circular relating to Disclosure of relationship)
FC1		(as per Circular relating to Disclosure of relationship)
FC2..		(as per Circular relating to Disclosure of relationship)
Corporate Guarantor, if any		(as per Circular relating to Disclosure of relationship)
Operational Creditor <i>(Only, committee of creditors comprises of Operational Creditors)</i>		(as per Circular relating to Disclosure of relationship)
OC1		(as per Circular relating to Disclosure of relationship)

OC2		(as per Circular relating to Disclosure of relationship)
....		(as per Circular relating to Disclosure of relationship)
Interim Finance Provider, if any		(as per Circular relating to Disclosure of relationship)
Accountant(s)		(as per Circular relating to Disclosure of relationship)
Legal Professional(s)		(as per Circular relating to Disclosure of relationship)
Other Professional(s)		(as per Circular relating to Disclosure of relationship)
Firm of auditors of Corporate Debtor (in the last 3 financial years)		(Whether Employee / Partner / Proprietor)
Secretarial auditors in practice of the Corporate Debtor (in the last three financial years)		(Whether Employee / Partner / Proprietor)
Cost Auditors of Corporate Debtor (in the last three financial years)		(Whether Employee / Partner / Proprietor)
Legal Firm ¹ (in the last three financial years)		(Whether Employee / Partner / Proprietor)
Consulting Firm ² (in the last three financial years)		(Whether Employee / Partner / Proprietor)

¹ Legal firm that has any or had any transaction with the Corporate Debtor amounting to ten percent or more of the gross turnover of such firm in the last three financial years

² Consulting firm that has any or had any transaction with the Corporate Debtor amounting to ten percent or more of the gross turnover of such firm in the last three financial years

- e. Expenses agreed to be incurred on or by IRP fixed by Applicant Adjudicating Authority
 Expenses fixed as per Terms of Engagement and their Break-up:

Expenses agreed to be paid/paid to	Expenses agreed to be incurred on or by IRP	Amount	
		Basis	Quantum
IRP	Fee payable to IRP		
	Other expenses on/ for IRP (travel, stay, security, etc.)		
IPE	Fee if any payable to IPE for		
Other Professional(s)	Fee Payable to Accounting and Finance Professional		
	Fee Payable to Audit Professional		
	Fee Payable to Legal Professional		
	Fee Payable to any other Professional		
	Other Expenses on / for Professionals (travel, stay, security, etc.)		
Public Announcement			
Other Expenses	Other Expenses, if any, related to CIRP		

- f. Are you a partner or a director of an IPE? Yes No
 i. If Yes, provide the name of the IPE
 ii. Disclosure of relationship of IPE

Relationship of all the Partners and Directors Insolvency Professional Entity with	Name	Nature of relationship
Corporate Debtor		(as per Circular relating to Disclosure of relationship)
Firm of auditors of Corporate Debtor (in the last 3 financial years)		(Whether Employee / Partner / Proprietor)
Secretarial auditors in practice of the Corporate Debtor (in the last three financial years)		(Whether Employee / Partner / Proprietor)
Cost Auditors of Corporate Debtor (in the last three financial years)		(Whether Employee / Partner / Proprietor)
Legal Firm ³ (in the last three financial years)		(Whether Employee / Partner / Proprietor)
Consulting Firm ⁴ (in the last three financial years)		(Whether Employee / Partner / Proprietor)

g. Whether IPE or any other partner or director of such IPE represents any of the stakeholder in the same CIRP? Yes No

h. Support sought from IPE, if any. Yes No

i. Provide details of IPE

Name of IPE

ii. Relationship with IPE, if any:

'H' shall be dynamic.

If 'Yes' is selected, the dialogue box thereafter indicating the name of the IPE shall be activated.

³ Legal firm that has any or had any transaction with the Corporate Debtor amounting to ten percent or more of the gross turnover of such firm in the last three financial years

⁴ Consulting firm that has any or had any transaction with the Corporate Debtor amounting to ten percent or more of the gross turnover of such firm in the last three financial years

Dynamic drop- down basis the number of professional appointed.

- i. Support sought from any professional(s)? Yes No
- i. If yes, Number of professionals appointed

S. No.	Name of Professional	Nature of profession	Registration number of the Professional	Date of appointment <i>(Display calendar: dd./mm/yyyy)</i>	Term of appointment From ___ to ___	Scope of engagement	Professional fees paid/agreed to be paid		Other expenses, if Any, paid/agreed to be paid
							Quantum	Basis (hourly/daily etc.)	

Table under point 'b' dynamic. Disclosure would be made in respect of each professional appointed. Hence, number of disclosure table like 'i' shall appear for each professional.

- ii. Disclosure of relationship of the professionals
- a. Disclosure of relationship of Mr. _____, with:

	Relationship of the Professional with	Name	Relationship
1.	Corporate Debtor		(as per Circular relating to Disclosure of relationship)
2.	Corporate Guarantor, if any		
3.	Insolvency Professional		(as per Circular relating to Disclosure of relationship)
4.	Insolvency Professional Entity (If associated with, any)		(as per Circular relating to Disclosure of relationship)
5.	Financial Creditor(s)		(as per Circular relating to Disclosure of relationship)
6.	Interim Finance Provider(s)		(as per Circular relating to Disclosure of relationship)

3. DETAILS OF ADMISSION OF APPLICATION BY NCLT

- a. Application/Petition No.:
 - b. Date of filing of the Application with NCLT (Display calendar: dd./mm/yyyy)
 - c. NCLT Bench:
 - d. Name of the Applicant/Petitioner:
 - e. Address of the Applicant/Petitioner:
 - f. Section under which application is filed

Drop down list

Section 7

Section 9

Section 10
- b,c,d auto fill up

In future, to be linked with NCLT website.

In case of section 9,
Whether the name of IRP is proposed by the Operational creditor (applicant.) Yes No

- g. Date of NCLT Order admitting the application: (Display calendar: dd./mm/yyyy)
- h. Date of NCLT Order appointing the Interim Resolution Professional: (Display calendar: dd./mm/yyyy)
(In case the date of order appointing the application is different from date of order admitting the application)
- i. Amount of underlying default for which petition has been admitted (Rupees in lakh):
- j. Abstract of the NCLT Order:

- k. Date of receipt of order by IRP (Display calendar: dd./mm/yyyy)

4. DETAILS OF PUBLIC ANNOUNCEMENT

- a. Date of issue of Public Announcement: (Display calendar: dd./mm/yyyy)
- b. Location, name of newspapers and edition where it was published

Location	Language	Name of newspaper	Date (Display calendar: dd./mm/yyyy)	On what day it was published from the Insolvency Commencement date	Edition, if applicable
Registered Office	English				
	Regional	Specify language			
Principal Office, if any	English				
	Regional	Specify language			
Any other place Specify: _____	English				
	Regional	Specify language			
Website of the Corporate Debtor					
Website of the Board					

- c. Number of days it took to complete the process
- d. Date, when it was sent to the Board: (Display calendar: dd./mm/yyyy)
 Mode of sending it to the Board (i.e. by Speed Post/ Regd. Post/ E-mail):
- e. Estimated date of closure of insolvency resolution process (as per Public Announcement): (Display calendar: dd./mm/yyyy)

- f. Last date for submission of Claims (as per Public Announcement): (Display calendar: dd./mm/yyyy)
- g. Cost incurred on Public Announcement (Rupees):

Attachments (pdf file to be uploaded)

1. Application filed with the adjudicating authority
2. NCLT Order admitting the application
3. NCLT Order appointing the Interim Resolution Professional
4. Copy of Public Announcement:
5. Copy of Form 2
6. Disclosure of interest, if any.

Declaration

I, _____ with IP registration number _____, am appointed as Interim Resolution Professional vide NCLT order dated _____ passed in Petition number _____ dated _____, under section 16 of the Insolvency and Bankruptcy Code, 2016 and the rules and regulations made thereunder in respect of the subject matter of this form and matters incidental thereto.

I further declare that:

1. Whatever is stated in this form and in the attachments thereto is true, correct and complete and no information material to the subject matter of this form has been suppressed or concealed and is as per the original records maintained by the Corporate Debtor.
2. All the required attachments have been completely and legibly attached to this form.

***To be digitally signed/ e-signed by IP**

*IP registration number

Date (Display calendar: dd./mm/yyyy)

Place

In future, DSC/ e-sign of IP to be mapped with IP Registration number.

FORM B

(to be filed with the Board within 7 days of the Vacation of office as Interim Resolution Professional)

1. DETAILS OF THE CORPORATE DEBTOR

- a. CIN/LLPIN of Corporate Debtor
- b. Name of the Corporate Debtor
- c. Date of Incorporation *(Display calendar: dd./mm/yyyy)*
- d. Address of the Registered Office of the Corporate Debtor:
- e. Whether Corporate Debtor is listed or not? Yes No
- f. Capital Structure as per last audited balance sheet and latest provisional balance sheet

b,c,d auto fill up, in future, to be linked with MCA website i.e. to be fetched from master data of Company/LLP

Particulars	As per latest Audited Balance Sheet 20XX-XX	As per latest Provisional Balance Sheet 20XX-XX
Authorised Share Capital		
Paid-Up Share Capital		
No. of shares allotted (in numbers)		
Paid up value per share (Rs.)		
Total paid up capital (Rs. In lac)		

2. Period to which the form relates

from (Date of Appointment) to (Date of vacation of office) (Display calendar: dd./mm/yyyy)

Table under point '3a' shall be dynamic.
Column 13 & 14 of the Table shall appear only when 'Yes' is selected in the question whether amount of admitted claims has been revised.

3. **DETAILS OF THE CREDITORS AS PER BOOKS OF THE COMPANY AS ON THE INSOLVENCY COMMENCEMENT DATE AND ADMISSION AND REVISION OF CLAIMS INCLUDING THE CLAIMS RECEIVED AFTER LAST DATE OF SUBMISSION OF CLAIMS UPTILL DD/MM/YYYY (Date of vacation of office as IRP)**

- a. Total claims as per the books of the Corporate Debtor (Rs. in lacs)
- b. Whether any revision in the amount of admitted claims noted? Yes No

Creditor*	Claimant <i>Secured</i> <i>Unsecured</i> <i>Contingent</i>	Related party of the Corporate Debtor	Identification Number, if any	Date of creation (Display calendar: dd./mm/yyyy)	Total claims due (Rupees in lakh)				Total Claims admitted as on dd/mm/yyyy (date of vacation of office as IRP) (Rupees in lakh)			Revision of admitted claims	
					Principal	Interest	Total	Date of Default, if any	Principal	Interest	Total	Revised claim	Reasons for revision
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)
		Yes/No											
Financial (Number: _____)													
F1													

F2													
..													
Total F													
Operational (Number: ____)													
O1													
O2													
..													
Total O													
Workman/E mployee (Number: ____)													
W/E 1													
W/E 2													
W/E 3....													
Total W/E													
Any other creditor (Number: ____)													
C1													

C2..													
Total C													
Grand Total (F+O+W/E+C)													

* Separate row to be used for each creditor

- c. Date of filing of list of creditors with the AA. (Display calendar: dd./mm/yyyy)
- d. Is list of creditors available on the website of the Corporate Debtor. Yes No

Table under point '4' shall be dynamic. **Column relating to operational creditor in row 2 of the Table shall pop-up where corporate debtor has no financial debt or where all the Financial Creditors are related party of the Corporate Debtor.** In all other cases, **column relating to Financial Creditor in row 2 of the Table shall pop-up** and not of operational creditors.

4. COMMITTEE OF CREDITORS AS ON THE DATE OF VACATION OF OFFICE AS IRP

- i. Details of constitution of Committee of Creditors
 Whether corporate debtor has financial debt. Yes No
 (If 'No', column relating to operational creditor shall pop-up)
 If yes, whether all the financial creditors are related parties of the Corporate Debtor. Yes No
 (If 'Yes', then column relating to operational creditors shall pop up)

Date of constitution of the Committee of Creditors (Display calendar: dd./mm/yyyy)						
Total number of members in the Committee of Creditors	Financial Creditors			Operational Creditors		
	_____			_____		
	Name of FC	Amount of debt	Voting power (%)	Name of OC	Amount of debt	Voting power (%)

Name of the Creditors	F1			O1		
	F2			O2		
	F3....			O3..		
Total	Number of FC	(Automatic sum total of the amount of debt)	(Automatic sum total of percentage of voting %)	Number of OC	(Automatic sum total of the amount of debt)	(Automatic sum total of percentage of voting %)

- ii. Date of submission of report certifying the constitution of committee of creditors to the Adjudicating Authority
(Display calendar: dd./mm/yyyy)
- iii. On what day from the insolvency commencement date report was filed with the Adjudicating Authority
- iv. Number of days it took to complete the process

5. DETAILS OF THE FIRST MEETING OF THE COMMITTEE OF CREDITORS

- a. On what day from the Insolvency Commencement Date first meeting of the Committee of Creditors was held:
- b. Details of resolution(s) passed at the first meeting of CoC

Table is dynamic basis the number of meetings held in CoC.
Rows in column '(4)' is dynamic, basis the number of items mentioned in point '(3)'.

Date of meeting (Display calendar: dd./mm/yyyy)	No. of items on agenda	Agenda Item No.	Details of resolution	Attendance	Outcome	Voting by E-voting/normal voting (Drop down)	Date when e-voting took place (Display calendar: dd./mm/yyyy)

				Members Present	% of total debt outstanding	Voted in favour	Voted against	Abstained from voting		
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
		(i)								
		(ii)								
		(iii)								
		(iv)								

In case where E-voting has been selected in column '10' of the table

Details of circulation of minutes of the meeting

- i. Whether minutes were circulated by electronic means to all members of the Committee within 48 hours of the conclusion of the meeting?
Yes No
- ii. If not, state the reasons for the delay

6. DETAILS OF APPLICATION FILED WITH THE ADJUDICATING AUTHORITY *(in the case where IRP replaced by another RP)*

Date of the application filed with the Adjudicating Authority <i>(Display calendar: dd./mm/yyyy)</i>	Date of passing order by the Adjudicating Authority <i>(Display calendar: dd./mm/yyyy)</i>	Date of receipt of order by RP <i>(Display calendar: dd./mm/yyyy)</i>	Abstract of the Order

7. Cooperation of Management

a. Whether any application to Adjudicating Authority filed on the ground of non-assistance or non-cooperation by the management of the Corporate Debtor? Yes No

b. If yes, provide the details of the application filed with the AA

i. Application Number

ii. Bench

iii. Reason for filing the application

iv. Date of Order, if any including interim order, passed by the Adjudicating Authority

(Display calendar: dd./mm/yyyy)

v. Type of Order (Interim/ Final):

vi. Abstract of Order

Attachments *[to be uploaded in pdf]*

1. list of creditors along with the details of the claims submitted with the AA.
2. Report certifying constitution of the committee of creditors
3. Details of the number of workers and employee and liabilities of the Corporate Debtor.
4. audited financial statements of the corporate debtor for the last two financial years
5. provisional financial statements for the current financial year up to a date not earlier than fourteen days from the date of the application
6. Copy of communication made to the AA
7. Minutes of the meeting of the First meeting of the CoC
8. Copy of the Application filed before the AA
9. Copy of the Order passed by the AA

Declaration by IRP

Whether IRP was confirmed as RP replaced by another RP

I, _____ IP registration number _____, was appointed as Interim Resolution Professional vide NCLT order dated _____ and Petition number _____ dated _____, under section 16 of the Insolvency and Bankruptcy Code, 2016 and the rules and regulations made thereunder in respect of the subject matter of this form and matters incidental thereto.

I further declare that:

1. Whatever is stated in this form and in the attachments thereto is true, correct and complete and no information material to the subject matter of this form has been suppressed or concealed and is as per the original records maintained by the Corporate Debtor.
2. All the required attachments have been completely and legibly attached to this form.

***To be digitally signed/ e-signed by IP**

*IP registration number

Date *(Display calendar: dd./mm/yyyy)*

Place

In future, DSC/ e-sign of IP to be mapped with IP Registration number.

FORM C

(to be filed with the Board within 7 days of the Vacation of office as Interim Resolution Professional)

1. DETAILS OF THE CORPORATE DEBTOR

- a. CIN/LLPIN of Corporate Debtor
- b. Name of the Corporate Debtor
- c. Date of Incorporation *(Display calendar: dd./mm/yyyy)*
- d. Address of the Registered Office of the Corporate Debtor:

b,c,d auto fill up, in future, to be linked with MCA website i.e. to be fetched from master data of Company/LLP

2. DETAILS OF THE PROFESSIONALS ENGAGED BY THE IRP AND THEIR RELATIONSHIPS UNDER SECTION 20(2)(a)

- a. Number of professionals appointed:
- b. Details of professional(s) appointed:

S. No.	Name of Professional	Nature of profession	Registration number of the Professional	Date of appointment <i>(Display calendar: dd./mm/yyyy)</i>	Term of appointment From ___ to ___	Scope of engagement	Professional fees paid/agreed to be paid		Other expenses, if Any, paid/agreed to be paid
							Quantum	Basis (hourly/daily etc.)	

c. Disclosure of relationship of the professional

i. Disclosure of relationship of Mr. _____, with:

Table under point 'c' dynamic. Disclosure would be made in respect of each professional appointed. Hence, number of disclosure table like 'i' shall appear for each professional.

Relationship of the Professional with		Name	Relationship
1.	Corporate Debtor		(as per Circular relating to Disclosure of relationship)
2.	Corporate Guarantor, if any		(as per Circular relating to Disclosure of relationship)
3.	Insolvency Professional		(as per Circular relating to Disclosure of relationship)
4.	Insolvency Professional Entity (If associated with, any)		(as per Circular relating to Disclosure of relationship)
5.	Financial Creditor(s)		(as per Circular relating to Disclosure of relationship)
6.	Interim Finance Provider(s)		(as per Circular relating to Disclosure of relationship)
7.	Prospective Resolution Applicant(s)		(as per Circular relating to Disclosure of relationship)

3. COSTS INCURRED BY OR ON INTERIM RESOLUTION PROFESSIONAL

Expense Major Head	Expenses	Expenses paid or agreed to be paid				Approved by COC (Yes/ No)
		Basis (hourly/daily etc.)	Amount (agreed to be paid)	Amount (Paid)	Amount (Unpaid)	
IRP	Fee payable to IRP					
	Other Expenses on/ for IRP (travel, stay, security etc.)					
IPE	Fee, if any, payable to an IPE for support services					
Other Professional	Fee Payable to accounting and finance professional					
	Fee Payable to audit professional					
	Fee payable to legal professional					
	Fee payable to any other professional					

	Other expenses on / for professionals (travel, stay, security, etc.)					
COC	Expense for meeting venue					
	Expense for electronic voting					
Other Expenses	Expenses on Public Announcement					
	Expenses for filings before Adjudicating Authority					
	Expenses for verification of claims					
	Other expenses, if any					
Essential Services	Electricity					
	Water					
	Telecommunication services					
	Information Technology services					

	Other essential services, if any					
Other Services	Other supplies					
	Employees and Workmen					
	Penalties, if any, payable for noncompliance					
	Other expenses, if any					

Attachments *(to be uploaded in pdf)*

- 1. Engagement letter(s) of professional(s) appointed**
- 2. Disclosure of interest of professionals**
- 3. Cost Sheet prepared by IRP**
- 4. Any other attachment**

Declaration

I, _____ with IP registration number _____, am appointed as Interim Resolution Professional vide NCLT order dated _____ passed in Petition number _____ dated _____, under section 16 of the Insolvency and Bankruptcy Code, 2016 and the rules and regulations made thereunder in respect of the subject matter of this form and matters incidental thereto.

I further declare that:

1. Whatever is stated in this form and in the attachments thereto is true, correct and complete and no information material to the subject matter of this form has been suppressed or concealed and is as per the original records maintained by the Corporate Debtor.

2. All the required attachments have been completely and legibly attached to this form.

***To be digitally signed/ e-signed by IP**

*IP registration number

Date

Place

In future, DSC/ e-sign of IP to be mapped with IP Registration number.

FORM D

(within 7 days of submission of IM to each member of the committee)

1. DETAILS OF THE CORPORATE DEBTOR

- a. CIN/LLPIN of Corporate Debtor
- b. Name of the Corporate Debtor
- c. Date of Incorporation (Display calendar: dd./mm/yyyy)
- d. Address of the Registered Office of the Corporate Debtor:
- e. Paid -up Share capital as per:
last audited balance sheet as at (Display calendar: dd./mm/yyyy)
latest provisional balance sheet as at (Display calendar: dd./mm/yyyy)

b,c,d auto fill up, in future, to be linked with MCA website i.e. to be fetched from master data of Company/LLP

2. DETAILS OF APPOINTMENT OF RESOLUTION PROFESSIONAL

- a. Date of appointment of Resolution Professional (Display calendar: dd./mm/yyyy)
- b. Whether IRP is appointed as Resolution Professional? Yes No
 - i. I.P. Registration No.:
 - ii. Name:
 - iii. Address:
 - iv. Email Id:

Where 'Yes' is selected in 'point 6b' then 'i, ii, iii, iv' will be auto-filled as per the records of IBBI. (To be linked with Form A)

Where 'No' is selected details to be filled manually.

- v. Number of ongoing assignments as on the date of appointment as RP

Number of ongoing assignments	As on dd/mm/yyyy (appointment as RP)
As IRP of CIRP	
As RP of CIRP	
Liquidation	
Voluntary Liquidation	
Individual Insolvency	
Bankruptcy Trustee	
Registered Valuer	

- vi. Fees charged by RP as per Terms of Engagement and their Break-up:

Total amount of expense to be incurred on RP

Expenses agreed to be paid/paid to	Expenses agreed to be incurred on or by RP	Amount	
		Basis	Quantum
RP	Fee payable to RP		
	Other expenses on/ for RP (travel, stay, security, etc.)		
IPE	Fee if any payable to IPE for		
Registered Valuer	Fee payable to Registered Valuer		
	Other expenses to valuation		
Other Professional	Fee Payable to Accounting and Finance Professional		

	Fee Payable to Audit Professional		
	Fee Payable to Legal Professional		
	Fee Payable to any other Professional		
	Other Expenses on / for Professionals (travel, stay, security, etc.)		
Other Expenses	Other Expenses, if any, related to CIRP		

vii. Details of relationship of the Resolution Professional, if any

Relationship of the Insolvency Professional with	Name	Nature of relationship
Corporate Debtor		(as per Circular relating to Disclosure of relationship)
Financial Creditor		(as per Circular relating to Disclosure of relationship)
FC1		(as per Circular relating to Disclosure of relationship)
FC2..		(as per Circular relating to Disclosure of relationship)
Corporate Guarantor, if any		(as per Circular relating to Disclosure of relationship)
Operational Creditor (<i>Only, committee of creditors comprises of Operational Creditors</i>)		(as per Circular relating to Disclosure of relationship)
OC1		(as per Circular relating to Disclosure of relationship)
OC2		(as per Circular relating to Disclosure of relationship)
....		(as per Circular relating to Disclosure of relationship)

Interim Finance Provider, if any		(as per Circular relating to Disclosure of relationship)
Accountant(s)		(as per Circular relating to Disclosure of relationship)
Legal Professional(s)		(as per Circular relating to Disclosure of relationship)
Other Professional(s)		(as per Circular relating to Disclosure of relationship)
Firm of auditors of Corporate Debtor (in the last 3 financial years)		(Whether Employee / Partner / Proprietor)
Secretarial auditors in practice of the Corporate Debtor (in the last three financial years)		(Whether Employee / Partner / Proprietor)
Cost Auditors of Corporate Debtor (in the last three financial years)		(Whether Employee / Partner / Proprietor)
Legal Firm ⁵ (in the last three financial years)		(Whether Employee / Partner / Proprietor)
Consulting Firm ⁶ (in the last three financial years)		(Whether Employee / Partner / Proprietor)

⁵ Legal firm that has any or had any transaction with the Corporate Debtor amounting to ten percent or more of the gross turnover of such firm in the last three financial years

⁶ Consulting firm that has any or had any transaction with the Corporate Debtor amounting to ten percent or more of the gross turnover of such firm in the last three financial years

- viii. Are you a partner or a director of an IPE? Yes No
- a. If Yes, provide the name of the IPE
- b. Disclosure of relationship of IPE

'Point viii' shall be dynamic.

If 'Yes' is selected, the dialogue box thereafter indicating the name of the IPE shall be activated.

Relationship of all the Partners and Directors Insolvency Professional Entity with	Name	Nature of relationship
Corporate Debtor		(as per Circular relating to Disclosure of relationship)
Firm of auditors of Corporate Debtor (in the last 3 financial years)		(Whether Employee / Partner / Proprietor)
Secretarial auditors in practice of the Corporate Debtor (in the last three financial years)		(Whether Employee / Partner / Proprietor)
Cost Auditors of Corporate Debtor (in the last three financial years)		(Whether Employee / Partner / Proprietor)
Legal Firm ⁷ (in the last three financial years)		(Whether Employee / Partner / Proprietor)
Consulting Firm ⁸ (in the last three financial years)		(Whether Employee / Partner / Proprietor)

⁷ Legal firm that has any or had any transaction with the Corporate Debtor amounting to ten percent or more of the gross turnover of such firm in the last three financial years

⁸ Consulting firm that has any or had any transaction with the Corporate Debtor amounting to ten percent or more of the gross turnover of such firm in the last three financial years

ix. Whether IPE or any other partner or director of such IPE represents any of the stakeholder in the same CIRP? Yes No

x. Support services sought from IPE, if any. Yes No

If yes, Provide details of IPE

Name of IPE

Relationship with IPE, if any:

'xi' shall be dynamic.
If 'Yes' is selected, the dialogue box thereafter indicating the name of the IPE shall be activated.

xi. Support sought from any other professional? Yes No

If yes, Number of professionals appointed

Table shall be dynamic. The number of rows in the Table shall be depended on the number of Registered Valuers appointed indicated.

3. APPOINTMENT OF REGISTERED VALUERS

a. Number of Registered Valuers appointed:

S. No.	Name of Professional	Nature of profession	Registration number of the Professional	Date of appointment <i>(Display calendar: dd./mm/yyyy)</i>	Term of appointment From ___ to ___	Scope of engagement	Professional fees paid/agreed to be paid		Other expenses, if Any, paid/agreed to be paid
							Quantum	Basis (hourly/daily etc.)	

Point 'b' shall be dynamic. The number of disclosure of relationship shall be depended on the number of Registered Valuers appointed indicated.

b. Disclosure of relationship of the Registered Valuer

i. Disclosure of relationship of Mr. _____, with:

	Relationship of the Professional with	Name	Relationship
1.	Corporate Debtor		As per Circular relating to disclosure of relationship
2.	Corporate Guarantor, if any		As per Circular relating to disclosure of relationship
3.	Insolvency Professional		As per Circular relating to disclosure of relationship
4.	Insolvency Professional Entity (If associated with, any)		As per Circular relating to disclosure of relationship
5.	Financial Creditor(s)		As per Circular relating to disclosure of relationship
6.	Interim Finance Provider(s)		As per Circular relating to disclosure of relationship
7.	Prospective Resolution Applicant(s)		As per Circular relating to disclosure of relationship
8.	An auditor of the Corporate debtor at any time during the 5 years preceding the Insolvency Commencement Date		Related to the auditor firm or himself was auditor
9.	IPE where RP is a partner or director		Partner/Director

4. INFORMATION MEMORANDUM

a. Details of assets and liabilities as on insolvency commencement date dd/mm/yyyy

EQUITY AND LIABILITIES	Book value as on dd/mm/yyyy (Rs. in lakh)
Share capital	
Reserves and surplus	
Net-worth	
Long term borrowings	
Short term borrowings	
Total Investments held	
Cash & bank balances	

b. **Details of debt due to related party (Table shall have dynamic drop down depending upon the number of related party to whom debt is owed)**

Number of related party to whom debt is owed

Name of related party of the	Nature of relationship with the corporate debtor	Nature of security* Secured/unsecured/Guarantee	Total Claims Due (In lacs)
------------------------------	--	--	-------------------------------

Corporate Debtor		(drop down menu for selection to be provided)	

c. Details of all material litigation and ongoing investigation or proceeding initiated by Central/ State Government and statutory authorities

Litigation/ Investigation/ Proceeding	Particulars of Litigation/ Investigation	Date of initiation of litigation/investigation/ proceeding <i>(Display calendar: dd./mm/yyyy)</i>	Type of authority who initiated the Litigation/ Investigation/ Proceeding

Declaration by RP *(to choose one option)*

I, _____ with IP registration number _____, appointed as a resolution professional of the corporate debtor

vide NCLT order dated _____ and Petition number _____ dated _____,

vide committee of creditors meeting dated _____ resolution number _____,

under section 22 of the Insolvency and Bankruptcy Code, 2016 and the rules and regulations made thereunder in respect of the subject matter of this form and matters incidental thereto.

I further declare that:

1. Whatever is stated in this form and in the attachments thereto is true, correct and complete and no information material to the subject matter of this form has been suppressed or concealed and is as per the original records maintained by the Corporate Debtor.
2. All the required attachments have been completely and legibly attached to this form.

***To be digitally signed/ e-signed by IP**

*IP registration number

Date *(Display calendar: dd/mm/yyyy)*

Place

In future, DSC/ e-sign of IP to be mapped with IP Registration number.

FORM E

(to be filed with the Board within 7 days of the issue of Invitation of Resolution Plans)

1. DETAILS OF THE CORPORATE DEBTOR

- a. CIN/LLPIN of Corporate Debtor
- b. Name of the Corporate Debtor
- c. Date of Incorporation *(Display calendar: dd./mm/yyyy)*
- d. Address of the Registered Office of the Corporate Debtor:

b,c,d auto fill up, in future, to be linked with MCA website i.e. to be fetched from master data of Company/LLP

2. EXPRESSION OF INTEREST (EOI) TO INVITE PROSPECTIVE RESOLUTION APPLICANTS

- a. Date of issue of EOI to invite prospective resolution applicants: *(Display calendar: dd./mm/yyyy)*
- b. Eligibility criteria laid down for submission of EOI

In column 2 in the Table under point '2b', where 'Yes' is selected column '3A' will be pop up. Where 'No' is selected column '3B' shall pop- up.

Eligibility Criteria	Approved by CoC (Yes/No) <i>(Drop down)</i>	If Yes, provide the date of CoC Meeting <i>(Display calendar: dd./mm/yyyy)</i>	If No, state the reasons thereof and mention how and by whom it was decided.
(1)	(2)	(3A)	(3B)

c. Last date to submit EOI (Display calendar: dd./mm/yyyy)

d. Number of prospective resolution applicants expressed interest:

e. Details of prospective resolution applicants who have expressed interest

S. No.	Name of Prospective Resolution Applicant

Point '2e' shall be dynamic. The number of rows shall be dependent on the number mentioned in point '2d'

3. IDENTIFICATION OF PROSPECTIVE RESOLUTION APPLICANTS

a. Number of prospective resolution applicants identified

b. Details of prospective resolution applicant

'Point 3b' shall be dynamic. The rows reflected in table under point 3b shall be on the basis of the number of prospective resolution applicants identified.

S. No.	Name of Prospective Resolution Applicant	Whether undertaking to maintain confidentiality submitted. (Yes/ No) (Drop down)

c. Identification process initiated on which day from the Insolvency Commencement Date

(Display calendar: dd./mm/yyyy)

d. Identification process completed on which day from the Insolvency Commencement Date

(Display calendar: dd./mm/yyyy)

e. Number of days it took to complete the process of identification

4. INVITATION OF RESOLUTION PLANS FROM RESOLUTION APPLICANTS

a. Details of Resolution Professional specific to Invitation of Resolution Plans

Are the details of RP in the Invitation of Resolution Plans same as IBBI records?

Yes No

If No, provide the following

- i. Address (as per Invitation of Resolution Plan):
- ii. Additional Address (if any):
- iii. Additional Email Id (if any):

Point '2a' is dynamic. Where, 'Yes' is selected, 'a,b,c' shall not appear. Where, 'No' is selected, 'a, b, c' shall pop-up'.

b. Date of issue of information memorandum (Display calendar: dd./mm/yyyy)

c. Date of issue of invitation of resolution plans (Display calendar: dd./mm/yyyy)

d. Whether evaluation matrix was issued separately? Yes No

If yes, date of issue of evaluation matrix (Display calendar: dd./mm/yyyy)

e. Last date for submission of resolution plans (Display calendar: dd./mm/yyyy)

f. Whether the invitation of resolution plan issued atleast 30 days before the last date of the submission of the resolution plans? Yes No

If No, provide the reason for the same.

g. Details of evaluation matrix

h. Manner of submitting resolution plans by a prospective resolution applicant

i. Details of the meeting of the committee of creditors where invitation of resolution plans and evaluation matrix was approved

Whether the committee comprises of Financial Creditors Operational Creditors

Dynamic drop-down basis the selection of a type of creditor.

Whether all the members entitled to vote were present at the meeting Yes No

If yes is selected, details of voting reflected hereunder shall pop-up

Date of meeting <i>(Display calendar: dd./mm/yyyy)</i>	Total number of members of the Committee of Creditors	Attendance		Total Voting					
		Number of members attended	% of total debt outstanding	Voted in favour of the resolution		Voted against the resolution		Abstained from voting	
				Number of members	Percentage of voting share	Number of members	Percentage of voting share	Number of members	Percentage of voting share
	<i>Financial Creditors</i> <input type="text"/> Or <i>Operational Creditors</i> <input type="text"/>	<i>Financial Creditors</i> <input type="text"/> Or <i>Operational Creditors</i> <input type="text"/>	<i>Financial Creditors</i> <input type="text"/> Or <i>Operational Creditors</i> <input type="text"/>						

--	--	--	--	--	--	--	--	--

If no is selected, details of e-voting reflected hereunder shall pop up:

i. Details of circulation of minutes of the meeting

- a. Whether minutes were circulated by electronic means to all members of the Committee within 48 hours of the conclusion of the meeting? Yes No
- b. If not, state the reasons for the delay

--

ii. Details of e-voting where invitation of resolution plans or evaluation matrix was approved

Date of meeting <i>(Display calendar: dd./mm/yyyy)</i>	Date of e-voting <i>(Display calendar: dd./mm/yyyy)</i>	Total number of members of the Committee of Creditors	Total Voting						
			Voted in favour of the resolution		Voted against the resolution		Abstained from Voting		
			Number of creditors	Percentage	Number of creditors	Percentage	Number of creditors	Percentage	

--	--	--	--	--	--	--	--	--

j. Whether invitation of resolution plans or evaluation matrix modified or both

i. Date of issue of modified invitation of resolution plan (Display calendar: dd./mm./yyyy)

ii. Date of issue of modified evaluation matrix (Display calendar: dd./mm./yyyy)

iii. Whether details of resolution professional modified? Yes No

Reasons

If yes, provide the details which have been modified

iv. Whether details of evaluation matrix modified? Yes No

Reasons

If yes, provide the details which have been modified

v. Whether last date of submission of resolution plans changed? Yes No

If yes, provide the modified date (Display calendar: dd./mm./yyyy)

k. Details of the meeting of the committee of creditors where modified invitation of resolution plans or evaluation matrix was approved

Whether the committee comprises of Financial Creditors Operational Creditors

Whether all the members entitled to vote were present at the meeting Yes No

If yes is selected, details of voting reflected hereunder shall pop-up

Dynamic drop-down basis the selection of a type of creditor.

Date of meeting (Display calendar: dd./mm/yyyy)	Total number of members of the Committee of Creditors	Attendance		Total Voting					
		Number of members attended	% of total debt outstanding	Voted in favour of the resolution		Voted against the resolution		Abstained from voting	
				Number of members	Percentage of voting share	Number of members	Percentage of voting share	Number of members	Percentage of voting share
	<i>Financial Creditors</i> <input type="text"/> Or <i>Operational Creditors</i> <input type="text"/>	<i>Financial Creditors</i> <input type="text"/> Or <i>Operational Creditors</i> <input type="text"/>	<i>Financial Creditors</i> <input type="text"/> Or <i>Operational Creditors</i> <input type="text"/>						

If no is selected, details of e-voting shall be reflected, shall pop up

a. Details of circulation of minutes of the meeting

- i. Whether minutes were circulated by electronic means to all members of the Committee within 48 hours of the conclusion of the meeting? Yes No
- ii. If not, state the reasons for the delay

b. Details of e-voting where modified invitation of resolution plans or evaluation matrix was approved

Date of meeting <i>(Display calendar: dd./mm/yyyy)</i>	Date of e-voting <i>(Display calendar: dd./mm/yyyy)</i>	Total number of members of the Committee of Creditors	Total Voting						
			Voted in favour of the resolution		Voted against the resolution		Abstained from Voting		
			Number of creditors	Percentage	Number of creditors	Percentage	Number of creditors	Percentage	

- 5. Date of issue of information memorandum *(Display calendar: dd./mm/yyyy)*
- 6. Date of issue of invitation of resolution plans *(Display calendar: dd./mm/yyyy)*
 Whether modified invitation of resolution plans issued? Yes No
 If yes, date of issue of modified invitation of resolution plans *(Display calendar: dd./mm/yyyy)*
- 7. Whether Evaluation matrix was issued separately? Yes No
 If yes, date of issue of evaluation matrix *(Display calendar: dd./mm/yyyy)*

8. Whether modified evaluation matrix was issued? Yes No
If yes, date of issue of modified evaluation matrix (Display calendar: dd./mm/yyyy)

Attachment (to be uploaded in pdf)

- 1. Expression of interest
- 2. Evaluation Matrix
- 3. Minutes of the Meeting of COC
- 4. Any other attachment

Declaration

I, _____ with IP registration number _____, was appointed as resolution professional of the corporate debtor

vide NCLT order dated _____ and Petition number _____ dated _____,

vide committee of creditors meeting dated _____ resolution number _____,

under section 22 of the Insolvency and Bankruptcy Code, 2016 and the rules and regulations made thereunder in respect of the subject matter of this form and matters incidental thereto.

I further declare that:

1. Whatever is stated in this form and in the attachments thereto is true, correct and complete and no information material to the subject matter of this form has been suppressed or concealed and is as per the original records maintained by the Corporate Debtor.

2. All the required attachments have been completely and legibly attached to this form.

***To be digitally signed/ e-signed by IP**

*IP registration number

Date (Display calendar: dd./mm/yyyy)

Place

In future, DSC/ e-sign of IP to be mapped with IP Registration number.

FORM- F

(within 7 days of the approval or rejection of resolution plan by the Committee of Creditors or closure of CIRP where resolution plan was neither accepted or rejected)

1. DETAILS OF THE CORPORATE DEBTOR

- a. CIN/LLPIN of Corporate Debtor
- b. Name of the Corporate Debtor
- c. Date of Incorporation (Display calendar: dd./mm/yyyy)
- d. Address of the Registered Office of the Corporate Debtor:

b,c,d auto fill up, in future, to be linked with MCA website i.e. to be fetched from master data of Company/LLP

Details of claimants shall be as on the date of meeting where resolution plan was approved or rejected by the CoC or the date of closure of CIRP where resolution plan is neither accepted or rejected.

2. DETAILS OF CLAIMANTS AS ON DD/MM/YYYY AND CLAIMS ADMITTED INCLUDING REVISION OF CLAIMS, IF ANY

- a. Total claims as on dd/mm/yyyy (Date of meeting of CoC where resolution plan was approved)

Creditor*	Claimant <i>Secured Unsecured Contingent</i>	Related party of the Corporate Debtor	Identification Number	Date of creation <i>(Display calendar: dd./mm/yyyy)</i>	Total claims due (Rupees in lakh)				Total Claims admitted (Rupees in lakh)			Revision of admitted claims	
					Principal	Interest	Total	Date of Default, if any <i>(Display calendar)</i>	Principal	Interest	Total	Revised claim	Reasons for revision
		Yes/No											

								r: dd/mm /yyyy)					
(1)	(2)		(3)	(4)	(5)	(6)	(7)		(8)	(9)	(10)	(11)	(12)
Financial (Number: ____)													
F1													
F2													
..													
Total F													
Operational (Number: ____)													
O1													
O2													
..													
Total O													
Workman/Empl oyee (Number: ____)													
W/E 1													
W/E 2													
W/E 3....													
Total W/E													

Any other creditor (Number: ____)														
C1														
C2..														
Total C														
Grand Total (F+O+W/E+C)														

b. Date of filing of list of creditors submitted with the AA.

(Display calendar: dd./mm/yyyy)

c. Is list of creditors available on the website of the

Corporate Debtor. Yes

No

3. DETAILS OF COMMITTEE OF CREDITORS (AS ON DD/XX/YYYY)

Whether corporate debtor has financial debt. Yes No

(If 'No', column relating to operational creditor shall pop-up)

If yes, whether all the financial creditors are related parties of the Corporate Debtor.

Yes No

(If 'Yes', then column relating to operational creditors shall pop up)

Date here shall be the date of meeting where resolution plan was approved or rejected by the CoC or the date of closure of CIRP where resolution plan is neither accepted or rejected.

*Table under point '4' shall be dynamic. **Column relating to operational creditor in row 2 of the Table shall pop-up** where corporate debtor has no financial debt or where all the Financial Creditors are related party of the Corporate Debtor. In all other cases, **column relating to Financial Creditor in row 2 of the Table shall pop-up** and not of operational creditors.*

Row '3' in the Table is Dynamic. The number of sub-rows in row '3' shall be dependent on the quantity mentioned in Row '2'.

S. No.	Particulars		
1.	Date of constitution of the Committee of Creditors <i>(Display calendar: dd/mm/yyyy)</i>		
2.	Number of times constitution of Committee of Creditors changed	3	
3.	Date of change in Committee of Creditors <i>(Display calendar: dd/mm/yyyy)</i>		
4.		Financial Creditors _____	Operational Creditors

	Total number of members in the Committee of Creditors as on dd/xx/yyyy	_____			_____		
		Name of FC	Amount of debt	Voting power (%)	Name of OC	Amount of debt	Voting power (%)
	Name of the Creditors	F1			O1		
		F2			O2		
		F3....			O3..		
5.	Total	Number of FC	<i>(Automatic sum total of the amount of debt)</i>	<i>(Automatic sum total of percentage of voting %)</i>	Number of OC	<i>(Automatic sum total of the amount of debt)</i>	<i>(Automatic sum total of percentage of voting %)</i>

4. RESOLUTION PLANS

a. Details of resolution plan received

Number of resolution applicants who have submitted the plan: (One, two, three....)

S. No.	Name of Resolution Applicants	Number of plans submitted	Number of resolution applicants eligible (section 29A) <i>(Drop down)</i> Eligible Not Eligible		Resolution plans conforms with the conditions referred to in section 30(2). <i>(Drop down)</i> Yes No		Number of resolution plan submitted to CoC	Observation, if any
			<i>(Drop down)</i> Eligible Not Eligible	Reasons (Only when option 'no' is selected)	Resolution Plan	<i>(Drop down)</i> Yes No		
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1.	X	3	Eligible		Plan 1	Yes	2	
					Alternate Plan 2	No		
					Alternate Plan 3	Yes		
2.	Y	2	Not Eligible	Not in compliance	-	-		

				with section 29A (d)				
3.	Z	2	Eligible		Plan 1	Yes	2	
					Alternate Plan 2	Yes		
TOTAL		7	2				4	

b. Date of the meeting of Committee of Creditors where all the eligible Resolution Plans were submitted: (Display calendar: dd./mm/yyyy)

c. Whether resolution plan was approved by the committee of creditors before the expiry of the insolvency resolution process period or the maximum period permitted for completion of the corporate insolvency resolution process Yes No

d. If Yes, provide the Date of the meeting of the Committee of Creditors when Resolution Plan was approved: (Display calendar: dd./mm/yyyy)

If No, provide the reasons thereof. [WHEN THIS FORM WILL BE FILED]

e. Details of the meeting of the Committee of Creditors where resolution plan was approved:

i. Whether all the members entitled to vote present at the meeting Yes No

If yes is selected then table below shall pop up

Date of meeting <i>(Display calendar: dd./mm/yyyy)</i>	Total number of members of the Committee of Creditors	Attendance		Total Voting					
		Number of members attended	% of total debt outstanding	Voted in favour of the resolution		Voted against the resolution		Abstained from voting	
				Number of members	Percentage of voting share	Number of members	Percentage of voting share	Number of members	Percentage of voting share
	<i>Financial Creditors</i> <input type="text"/> Or <i>Operational Creditors</i> <input type="text"/>	<i>Financial Creditors</i> <input type="text"/> Or <i>Operational Creditors</i> <input type="text"/>	<i>Financial Creditors</i> <input type="text"/> Or <i>Operational Creditors</i> <input type="text"/>						

If no is selected, then details of e-voting reflected here under shall pop up:

a. Details of circulation of minutes of the meeting

i. Whether minutes were circulated by electronic means to all members of the Committee within 48 hours of the conclusion of the meeting? Yes No

ii. If not, state the reasons for the delay

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b. Details of e-voting where resolution plan was approved by the Committee of Creditors

Date of meeting (Display calendar: dd./mm/yyyy)	Date of e-voting (Display calendar: dd./mm/yyyy)	Total number of members of the Committee of Creditors	Total Voting						
			Voted in favour of the resolution		Voted against the resolution		Abstained from Voting		
			Number of creditors	Percentage	Number of creditors	Percentage	Number of creditors	Percentage	

5. DETAILS OF APPLICATION FILED WITH THE ADJUDICATING AUTHORITY FOR APPROVAL OF RESOLUTION PLAN

Petition Number/Application Number	Date of the application filed with the Adjudicating Authority <i>(Display calendar: dd./mm/yyyy)</i>	Whether application for approval of resolution plan filed at least fifteen days before the expiry of the maximum period permitted under section 12 for the completion of the corporate insolvency resolution process. (Yes/No) If No, state reasons for delay.*

6. FEATURES OF RESOLUTION PLAN

a. Payment made to operational creditors and dissenting creditors

Particulars	Liquidation Value due	Sources of funds under resolution plan for payment
Operational creditors		
Dissenting creditors		

b. Details of creditors, recovery, terms of payment.

S.No.	Type of Creditor	Admitted amount of claims	Recovery by Creditor		Hair Cut (in %)	Terms of payment
			Amount	Percentage		

c. Terms and conditions of Resolution Plan, if any (including deferment/cash infusion by the applicant.)

d. Approvals required from other regulators/ authorities

e. Brief plan of implementation including details of implementing agency

f. Whether RP is a part of implementation plan? Yes No

If so give details about the period and fee fixed by CoC/AA.

--

7. VALUATION REPORTS

a. Number of Valuer(s) appointed

In future, details of the valuer to be linked with the IBBI records.

b. Name(s) & Registration Number of the Valuer(s)

'c' shall be dynamic i.e. basis the number of valuers in point 'b'.

Name of the Valuer	IBBI's Registration number	Date of appointment <i>(Display calendar: dd./mm/yyyy)</i>	Term of appointment	Scope of engagement	Professional fees paid/agreed to be paid	Relative/ Related party of Resolution Professional <i>(Drop down Yes/No)</i>	Related Party of the Corporate Debtor <i>(Drop down Yes/No)</i>	Any other relationship with the Corporate Debtor or Corporate Guarantor or IPE where RP is a director or partner

c. Any other experts involved in the valuation Yes No

Number of experts appointed

Name of the Expert	Nature of profession	Date of appointment	Term of appointment	Scope of engagement	Fees paid/agreed to be paid
--------------------	----------------------	---------------------	---------------------	---------------------	-----------------------------

		(Display calendar: dd./mm/yyyy)	From ____ to		

d. Disclosure of valuer's interest or conflict, if any, with the Corporate debtor

--

e. Disclosure of valuer's interest or conflict, if any, with the Resolution Professional

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f. Details of Valuation Report

S.No.	Name of Valuer	Date of submission of Report (Display calendar: dd./mm/yyyy)	Details of property valued	Estimates (Rs. in lakh)		Methodology adopted, and assumption made
				Fair Value	Liquidation Value	
1.	Valuer 1					
2.	Valuer 2					

3.	Valuer 3, if any					
Average of the two closest estimates						

Attachment (to be uploaded in pdf)

1. Minutes of the meeting of CoC where Resolution Plan was approved
2. Resolution Plan
3. Application filed with the Adjudicating Authority
4. Valuation Report
5. Any other attachment

Declaration

I, _____ with IP registration number _____, was appointed as resolution professional of the corporate debtor

vide NCLT order dated _____ and Petition number _____ dated _____,

vide committee of creditors meeting dated _____ resolution number _____,

under section 22 of the Insolvency and Bankruptcy Code, 2016 and the rules and regulations made thereunder in respect of the subject matter of this form and matters incidental thereto.

I further declare that:

1. Whatever is stated in this form and in the attachments thereto is true, correct and complete and no information material to the subject matter of this form has been suppressed or concealed and is as per the original records maintained by the Corporate Debtor.

2. All the required attachments have been completely and legibly attached to this form.

***To be digitally signed/ e-signed by IP**

*IP registration number

Date *(Display calendar: dd/mm/yyyy)*

Place

In future, DSC/ e-sign of IP to be mapped with IP Registration number.

FORM- G

(within 7 days of the approval or rejection of resolution plan by Adjudicating Authority or the closure report filed with the Adjudicating Authority where resolution plan was neither accepted or rejected by the committee of creditors in the insolvency resolution period.)

1. DETAILS OF THE CORPORATE DEBTOR

- a. CIN/LLPIN of Corporate Debtor
- b. Name of the Corporate Debtor
- c. Date of Incorporation (Display calendar: dd./mm/yyyy)
- d. Address of the Registered Office of the Corporate Debtor:

b,c,d auto fill up, in future, to be linked with MCA website i.e. to be fetched from master data of Company/LLP

2. APPROVAL OR REJECTION OF RESOLUTION PLAN BY THE ADJUDICATING AUTHORITY

- a. Date of submission of approved Resolution Plan by the Adjudicating Authority (Display calendar: dd./mm/yyyy)
- b. Day on which approved resolution plan was submitted with the Adjudicating Authority from the Insolvency Commencement Date
- c. Whether the resolution professional has submitted the approved resolution plan with the Adjudicating Authority atleast 15 days before the expiry of maximum period Yes No
If No,
Provide the date of submission of resolution plan with the Adjudicating Authority (Display calendar: dd./mm/yyyy)
and state reasons thereof
- d. Whether the Resolution Plan was submitted with Adjudicating Authority within the expiry of the maximum period permitted under section 12 for the completion of the corporate insolvency resolution process Yes No

If No, state reasons thereof

--

e. Details of the application filed with the Adjudicating Authority

Petition Number/Application Number	Date of the application filed with the Adjudicating Authority <i>(Display calendar: dd./mm/yyyy)</i>	Modifications suggested by the Adjudicating Authority, if any.	Whether Resolution Plan approve by the Adjudicating Authority. (Yes/ No) If No, state the reasons thereof.	Date of Order <i>(Display calendar: dd./mm/yyyy)</i>	Abstract of Order

3. CLOSURE OF CIRP

- a. Date of closure of CIRP *(Display calendar: dd./mm/yyyy)*
- b. Day on which CIRP was closed from the Insolvency Commencement Date
- c. Date on which last closure report was filed with the adjudicating Authority *(Display calendar: dd./mm/yyyy) (date to be provided where resolution plan was neither accepted or rejected by the COC in the insolvency resolution period)*

4. INITIATION OF LIQUIDATION (IF APPLICABLE)

- a. Whether Adjudicating Authority has rejected the resolution plan? Yes No
- b. Has Committee of Creditors resolved to liquidate the Company? Yes No
If yes, provide the details of the meeting of Committee of Creditors where resolution to liquidate the Company was passed
 - i. **Whether all the members entitled to vote present at the meeting** Yes No

If yes is selected then table below shall pop up

Date of meeting <i>(Display calendar: dd./mm/yyyy)</i>	Total number of members of the Committee of Creditors	Attendance		Total Voting					
		Number of members attended	% of total debt outstanding	Voted in favour of the resolution		Voted against the resolution		Abstained from voting	
				Number of members	Percentage of voting share	Number of members	Percentage of voting share	Number of members	Percentage of voting share

	<i>Financial Creditors</i> <input type="text"/>	<i>Financial Creditors</i> <input type="text"/>	<i>Financial Creditors</i> <input type="text"/>						
	Or <i>Operational Creditors</i> <input type="text"/>	Or <i>Operational Creditors</i> <input type="text"/>	Or <i>Operational Creditors</i> <input type="text"/>						

If No is selected, then details of e-voting reflected hereunder shall pop up

a. Details of circulation of minutes of the meeting

- i. Whether minutes were circulated by electronic means to all members of the Committee within 48 hours of the conclusion of the meeting? Yes No
- ii. If not, state the reasons for the delay

b. Details of e-voting where resolution to liquidate the Company was passed by the Committee of Creditors

Date of meeting (Display calendar: dd./mm/yyyy)	Date of e-voting (Display calendar: dd./mm/yyyy)	Total number of members of the Committee of Creditors	Total Voting		
			Voted in favour of the resolution	Voted against the resolution	Abstained from Voting

			Number of creditors	Percentage	Number of creditors	Percentage	Number of creditors	Percentage

c. Whether the resolution plan was submitted to the Adjudicating Authority before the expiry of the resolution period or the maximum period permitted for completion of the CIRP? Yes No
 If No, please state the reasons thereof.

5. DETAILS OF THE PROFESSIONALS ENGAGED UNDER SECTION 25(2)(d)

a. Number of professionals appointed:

b. Details of professional appointed:

S. No.	Name of Professional	Nature of profession	Registration number of the Professional	Date of appointment <i>(Display calendar: dd./mm/yyyy)</i>	Term of appointment From ___ to ___	Scope of engagement	Professional fees paid/agreed to be paid		Other expenses, if Any, paid/agreed to be paid
							Quantum	Basis (hourly/daily etc.)	

c. Disclosure of relationship of the professional

Dynamic drop down depending upon the number of professionals appointed

i. Disclosure of relationship of Mr. _____, with:

	Relationship of the Professional with	Name	Relationship
10.	Corporate Debtor		(as per Circular relating to Disclosure of relationship)
11.	Corporate Guarantor, if any		(as per Circular relating to Disclosure of relationship)
12.	Insolvency Professional		(as per Circular relating to Disclosure of relationship)
13.	Insolvency Professional Entity (If associated with, any)		(as per Circular relating to Disclosure of relationship)
14.	Financial Creditor(s)		(as per Circular relating to Disclosure of relationship)
15.	Interim Finance Provider(s)		(as per Circular relating to Disclosure of relationship)
16.	Prospective Resolution Applicant(s)		(as per Circular relating to Disclosure of relationship)

6. DATA ROOM FACILITY

- a. Name of organisation engaged for maintaining Data Room
- b. Terms of engagement: From To *(Display calendar: dd./mm/yyyy)*
- c. Scope of engagement

d. Location of data room server

e. Fee Payable (*Rupees in lakh*)

If server is out of India, amount of foreign remittance (as fee/ charges) (*Rupees in lakh*)

7. COSTS INCURRED BY OR ON RESOLUTION PROFESSIONAL

Expense Major Head	Expenses	Expenses paid or agreed to be paid				Approved by COC (Yes/ No)
		Basis (hourly/daily etc.)	Amount (agreed to be paid)	Amount (Paid)	Amount (Unpaid)	
IRP	Fee payable to RP					
	Other Expenses on/ for RP (travel, stay, security etc.)					
IPE	Fee, if any, Payable to an IPE for support services					
Valuer	Fee Payable to Valuer 1					
	Fee Payable to Valuer 2					

	Fee Payable to Valuer 3, if any					
	Other Expenses related to Valuation					
Other Professionals and Services	Fee Payable to Accounting and Finance Professional					
	Fee Payable to Audit Professional					
	Fee Payable to Legal Professional					
	Fee Payable to any other Professional					
	Other Expenses on / for Professionals (travel, stay, security, etc.)					
	Expense for Data Room, if any					
COC	Expense for Meeting Venue					
	Expense for Electronic Voting					

	Expense on Travels, etc.					
	Other related Expenses					
Examination of Transactions	Expense related to Preferential Transactions					
	Expense related to Under/Overvalued Transactions					
	Expense related to Extortionate Transactions					
	Expense related to Fraudulent Transactions					
Resolution Plan	Expense related to Invitation of EoI					
	Expense related to Identification of Prospective Resolution Applicants					
	Expense relating to Invitation of Resolution Plans					
Other Expenses	Expenses on Public Announcement					

	Expenses for Filings before Adjudicating Authority					
	Expenses for Verification of Claims					
	Other expenses, if any					
Essential Services	Electricity					
	Water					
	Telecommunication Services					
	Information Technology Services					
	Other Essential Services, if any					
Data room facility	Fee payable to organisation engaged for data maintaining					
Other Services	Other Supplies					
	Employees and Workmen					

	Penalties, if any, Payable for Noncompliance					
	Other Expenses, if any					

8. Percentage of total cost in respect of the total funds received through the resolution plan

Percentage of Cost =
(Total Cost/ Total Funds) *100

9. **COOPERATION OF MANAGEMENT**

a. Whether any application to Adjudicating Authority filed on the ground of non-assistance or non-cooperation by the management of the Corporate Debtor? Yes No

b. If yes, provide the details of the application filed with the AA

- i. Application Number
- ii. Bench
- iii. Reason for filing the application

- iv. Date of Order, if any including interim order, passed by the Adjudicating Authority
- v. Type of Order (Interim/ Final):
- vi. Abstract of Order

(Display calendar: dd/mm/yyyy)

10. DETAILS OF THE MEETING OF THE COMMITTEE OF CREDITORS

a. Details of resolution passed at the meetings of CoC

Number of meetings of CoC held:

i. Details of the matters listed for the meeting:

Table is dynamic basis the number of meetings held in CoC.

Rows in column '(4)' is dynamic, basis the number of items mentioned in column '(3)'.

S.No.	Date of meeting <i>(Display calendar: dd./mm/yyyy)</i>	No. of items on agenda	Agenda Item No.	Details of resolution	Outcome			Voting by E-voting/ normal voting
					Voted in favour	Voted against	Abstained from voting	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1.								
2.								

Attachments (to be uploaded in pdf)

1. Order passed by the Adjudicating Authority in relation to resolution plan
2. Engagement letter(s) of professional(s)
3. Minutes of the meeting of the CoC
4. Application, if any filed with the Adjudicating Authority
5. Other orders passed by the Adjudicating Authority
6. Any other attachments

Declaration

I, _____ with IP registration number _____, was appointed as resolution professional of the corporate debtor

vide NCLT order dated _____ and Petition number _____ dated _____,

vide committee of creditors meeting dated _____ resolution number _____,

under section 22 of the Insolvency and Bankruptcy Code, 2016 and the rules and regulations made thereunder in respect of the subject matter of this form and matters incidental thereto.

I further declare that:

1. Whatever is stated in this form and in the attachments thereto is true, correct and complete and no information material to the subject matter of this form has been suppressed or concealed and is as per the original records maintained by the Corporate Debtor.
2. All the required attachments have been completely and legibly attached to this form.

***To be digitally signed/ e-signed by IP**

*IP registration number

Date *(Display calendar: dd./mm/yyyy)*

Place

In future, DSC/ e-sign of IP to be mapped with IP Registration number.

FORM H

(to be filed with the Board within 7 days of the occurrence of event)

1. This E-Form is filed for intimation of ***(More than one item can be selected. Details to appear on selection)***

<ul style="list-style-type: none"><input type="checkbox"/> I. Preferential transaction<input type="checkbox"/> II. Undervalued transaction<input type="checkbox"/> III. Extortionate transaction<input type="checkbox"/> IV. Fraudulent Transaction<input type="checkbox"/> V. Extension of period of CIRP<input type="checkbox"/> VI. Replacement of Resolution Professional<input type="checkbox"/> VII. Interim Finance<input type="checkbox"/> VIII. Applications filed with Adjudicating Authority by IRP<input type="checkbox"/> IX. Application filed with Adjudicating Authority by RP<input type="checkbox"/> X. Modification/setting aside order of NCLT by NCLAT or High Court or Supreme Court or any other decision of NCLT/NCLAT

2. DETAILS OF THE CORPORATE DEBTOR

- a. CIN/LLPIN of Corporate Debtor
- b. Name of the Corporate Debtor
- c. Date of Incorporation ***(Display calendar: dd./mm/yyyy)***
- d. Address of the Registered Office of the Corporate Debtor:

I. PREFERENTIAL TRANSACTION

a. Whether resolution professional has filed an application to the Adjudicating Authority for avoidance of preferential transaction?

- Yes No

b. Date of filing of application with Adjudicating Authority: (Display calendar: dd./mm/yyyy)

c. Details of person who has been benefitted from the transaction:

- Name of the person:

- Relationship with the Corporate Debtor:

(Dynamic drop down)

- Related Party
Other than Related party

- Details of transactions happened with the Corporate Debtor

- As per the agreement, date of the transaction

(Display calendar: dd./mm/yyyy)

- Preferential transaction happened

- During the period of 1 year preceding the Insolvency Commencement Date
During the period of 2 years preceding the Insolvency Commencement Date
During the period more than 2 years preceding the Insolvency Commencement Date

d. Date when order was passed by the Adjudicating Authority, if any (Display calendar: dd./mm/yyyy)

e. Details of the order passed by the Adjudicating Authority

Attachments (to be uploaded in pdf)

1. Copy of the Application filed with the Adjudicating Authority
2. Copy of the Order passed by the Adjudicating Authority
3. Any other attachment

II. UNDERVALUED TRANSACTION

a. Application for avoidance of undervalued transaction was filed under section of the Insolvency and Bankruptcy Code, 2016

45 (1)
47

In case, where application is filed under section 47 of the Insolvency and Bankruptcy Code, 2016,

If application is filed under section 47, (i) and (ii) will pop-up.

i. Application was filed by

Creditor
Member
Partner

ii. Name of the Applicant:

b. Date of filing of application with Adjudicating Authority: (Display calendar: dd./mm/yyyy)

c. Details of transactions happened with the Corporate Debtor

d. As per the agreement, date of the transaction (Display calendar: dd./mm/yyyy)

e. Undervalued transaction happened

During the period of 1 year preceding the Insolvency Commencement Date
During the period of 2 years preceding the Insolvency Commencement Date
During the period more than 2 years preceding the Insolvency Commencement Date

f. Date when order was passed by the Adjudicating Authority, if any (Display calendar: dd./mm/yyyy)

g. Details of the order passed by the Adjudicating Authority

Attachments (to be uploaded in pdf)

- a. Copy of the Application filed with the Adjudicating Authority
- b. Copy of the Order passed by the Adjudicating Authority
- c. Any other attachment

III. EXTORTIONATE CREDIT TRANSACTION

- a. Date of application for avoidance of extortionate transactions *(Display calendar: dd./mm/yyyy)*
- b. Grounds for filing application with the Adjudicating Authority including the details of transaction

- c. Date of order passed by the Adjudicating Authority, if any *(Display calendar: dd./mm/yyyy)*
- d. Brief of the order passed by the Adjudicating Authority

Attachments (to be uploaded in pdf)

- 1. Copy of the Application filed with the Adjudicating Authority
- 2. Copy of the Order passed by the Adjudicating Authority
- 3. Any other attachment

IV. FRAUDULENT TRANSACTION

a. Details of application filed with the Adjudicating Authority

S. No.	Date of filing Application (Display calendar: dd./mm/yyyy)	Application Number	Application is filed against	Grounds for filing the application	Order, including interim order, passed if any		
					Status	Date (Display calendar: dd./mm/yyyy)	Abstract

b. Details of the Transaction

Number of person involved	Name of the person involved in the transaction	Relationship with the Corporate Debtor	Details of Fraudulent transaction	Underlying Amount (Rupees in lakh)
3	Mr. X			
	Mr. Y			
	Mr. Z			

Attachments (to be uploaded in pdf)

1. Application filed with the Adjudicating Authority
2. Order passed by the Adjudicating Authority

Dynamic drop-down basis the number of times applied for extension.

V. EXTENSION OF PERIOD OF CIRP

a. Number of times applied for extension of CIRP period

S.No.	Date of meeting of CoC <i>(Display calendar: dd./mm/yyyy)</i>	Date of filing of application <i>(Display calendar: dd./mm/yyyy)</i>	Application/ Petition No.	Extension applied (No. of days)	Extension granted (No. of days)	Date of order passed <i>(Display calendar: dd./mm/yyyy)</i>	Abstract of order

b. Details of the meeting of committee of creditors where resolution for extension of CIRP period was passed

Whether the committee comprises of Financial Creditors Operational Creditors

Whether all the members entitled to vote were present at the meeting Yes No

If yes is selected, details of voting reflected hereunder shall pop-up

Dynamic drop-down basis the selection of a type of creditor.

Date of meeting <i>(Display calendar: dd./mm/yyyy)</i>	Total number of members of the Committee of Creditors	Attendance	Total Voting

		Number of members attended	% of total debt outstanding	Voted in favour of the resolution		Voted against the resolution		Abstained from voting	
				Number of members	Percentage of voting share	Number of members	Percentage of voting share	Number of members	Percentage of voting share
	<i>Financial Creditors</i> <input type="text"/> Or <i>Operational Creditors</i> <input type="text"/>	<i>Financial Creditors</i> <input type="text"/> Or <i>Operational Creditors</i> <input type="text"/>	<i>Financial Creditors</i> <input type="text"/> Or <i>Operational Creditors</i> <input type="text"/>						

If no is selected, details of e-voting reflected hereunders shall pop up

a. Details of circulation of minutes of the meeting

- i. Whether minutes were circulated by electronic means to all members of the Committee within 48 hours of the conclusion of the meeting? Yes No
- ii. If not, state the reasons for the delay

b. Details of e-voting where resolution for extension of CIRP period was passed

Date of meeting	Date of e-voting	Total number of members of the Committee of Creditors	Total Voting

(Display calendar: dd./mm/yyyy)	(Display calendar: dd./mm/yyyy)							
			Voted in favour of the resolution		Voted against the resolution		Abstained from Voting	
			Number of creditors	Percentage	Number of creditors	Percentage	Number of creditors	Percentage

Attachments

- i. Copy of resolution passed by the CoC for replacing RP with another RP (to be uploaded)
- ii. Copy of the Application filed before the AA (to be uploaded)
- iii. Copy of the Order passed by the AA (to be uploaded)

VI. REPLACEMENT OF RESOLUTION PROFESSIONAL, IF ANY

a. Details of IP

- i. I.P. Registration No.:
- ii. Name:
- iii. Address:
- iv. Email Id:

b. Number of ongoing assignments as on the date of appointment as RP

Number of ongoing assignments	As on dd/mm/yyyy (appointment as RP)
As IRP of CIRP	

As RP of CIRP	
Liquidation	
Voluntary Liquidation	
Individual Insolvency	
Bankruptcy Trustee	
Registered Valuer	

c. Fees charged by RP as per Terms of Engagement and their Break-up:

Total amount of expense to be incurred on RP

Expenses agreed to be paid/paid to	Expenses agreed to be incurred on or by RP	Amount	
		Basis	Quantum
RP	Fee payable to RP		
	Other expenses on/ for RP (travel, stay, security, etc.)		
IPE	Fee if any payable to IPE for		
Registered Valuer	Fee payable to Registered Valuer		
	Other expenses to valuation		
Other Professional	Fee Payable to Accounting and Finance Professional		
	Fee Payable to Audit Professional		
	Fee Payable to Legal Professional		

	Fee Payable to any other Professional		
	Other Expenses on / for Professionals (travel, stay, security, etc.)		
Other Expenses	Other Expenses, if any, related to CIRP		

d. Details of relationship of the Resolution Professional, if any

Relationship of the Insolvency Professional with	Name	Nature of relationship
Corporate Debtor		(as per Circular relating to Disclosure of relationship)
Financial Creditor		(as per Circular relating to Disclosure of relationship)
FC1		(as per Circular relating to Disclosure of relationship)
FC2..		(as per Circular relating to Disclosure of relationship)
Corporate Guarantor, if any		(as per Circular relating to Disclosure of relationship)
Operational Creditor (<i>Only, committee of creditors comprises of Operational Creditors</i>)		(as per Circular relating to Disclosure of relationship)
OC1		(as per Circular relating to Disclosure of relationship)
OC2		(as per Circular relating to Disclosure of relationship)
....		(as per Circular relating to Disclosure of relationship)
Interim Finance Provider, if any		(as per Circular relating to Disclosure of relationship)

Accountant(s)		(as per Circular relating to Disclosure of relationship)
Legal Professional(s)		(as per Circular relating to Disclosure of relationship)
Other Professional(s)		(as per Circular relating to Disclosure of relationship)
Firm of auditors of Corporate Debtor (in the last 3 financial years)		(Whether Employee / Partner / Proprietor)
Secretarial auditors in practice of the Corporate Debtor (in the last three financial years)		(Whether Employee / Partner / Proprietor)
Cost Auditors of Corporate Debtor (in the last three financial years)		(Whether Employee / Partner / Proprietor)
Legal Firm ⁹ (in the last three financial years)		(Whether Employee / Partner / Proprietor)
Consulting Firm ¹⁰ (in the last three financial years)		(Whether Employee / Partner / Proprietor)

e. Are you a partner or a director of an IPE? Yes No

c. If Yes, provide the name of the IPE

d. Disclosure of relationship of IPE

'Point e' shall be dynamic.

If 'Yes' is selected, the dialogue box thereafter indicating the name of the IPE shall be activated.

Relationship of all the Partners and Directors Insolvency Professional Entity with	Name	Nature of relationship
Corporate Debtor		(as per Circular relating to Disclosure of relationship)

⁹ Legal firm that has any or had any transaction with the Corporate Debtor amounting to ten percent or more of the gross turnover of such firm in the last three financial years

¹⁰ Consulting firm that has any or had any transaction with the Corporate Debtor amounting to ten percent or more of the gross turnover of such firm in the last three financial years

Firm of auditors of Corporate Debtor (in the last 3 financial years)		(Whether Employee / Partner / Proprietor)
Secretarial auditors in practice of the Corporate Debtor (in the last three financial years)		(Whether Employee / Partner / Proprietor)
Cost Auditors of Corporate Debtor (in the last three financial years)		(Whether Employee / Partner / Proprietor)
Legal Firm ¹¹ (in the last three financial years)		(Whether Employee / Partner / Proprietor)
Consulting Firm ¹² (in the last three financial years)		(Whether Employee / Partner / Proprietor)

f. Whether IPE or any other partner or director of such IPE represents any of the stakeholder in the same CIRP? Yes No

g. Support services sought from IPE, if any. Yes No

If yes, Provide details of IPE

Name of IPE

Relationship with IPE, if any:

'g' shall be dynamic.

If 'Yes' is selected, the dialogue box thereafter indicating the name of the IPE shall be activated.

h. Support sought from any professional(s)?

Yes No

iii. If yes, Number of professionals appointed

Dynamic drop- down basis the number of professional appointed.

¹¹ Legal firm that has any or had any transaction with the Corporate Debtor amounting to ten percent or more of the gross turnover of such firm in the last three financial years

¹² Consulting firm that has any or had any transaction with the Corporate Debtor amounting to ten percent or more of the gross turnover of such firm in the last three financial years

S. No.	Name of Professional	Nature of profession	Registration number of the Professional	Date of appointment (Display calendar: dd./mm/yyyy)	Term of appointment From ___ to ___	Scope of engagement	Professional fees paid/agreed to be paid		Other expenses, if Any, paid/agreed to be paid
							Quantum	Basis (hourly/daily etc.)	

Table under point 'b' dynamic. Disclosure would be made in respect of each professional appointed. Hence, number of disclosure table like 'i' shall appear for each professional.

iv. Disclosure of relationship of the professionals

ii. Disclosure of relationship of Mr. _____, with:

	Relationship of the Professional with	Name	Relationship
17.	Corporate Debtor		(as per Circular relating to Disclosure of relationship)
18.	Corporate Guarantor, if any		
19.	Insolvency Professional		(as per Circular relating to Disclosure of relationship)
20.	Insolvency Professional Entity (If associated with, any)		(as per Circular relating to Disclosure of relationship)
21.	Financial Creditor(s)		(as per Circular relating to Disclosure of relationship)
22.	Interim Finance Provider(s)		(as per Circular relating to Disclosure of relationship)

i. Details of meeting of committee of creditors where resolution professional was replaced

Whether all the members entitled to vote were present at the meeting Yes No

If yes is selected, details of voting reflected hereunder shall pop-up

Dynamic drop-down basis the selection of a type of creditor.

i.

Date of meeting (Display calendar: dd./mm/yyyy)	Total number of members of the Committee of Creditors	Attendance		Total Voting					
		Number of members attended	% of total debt outstanding	Voted in favour of the resolution		Voted against the resolution		Abstained from voting	
				Number of members	Percentage of voting share	Number of members	Percentage of voting share	Number of members	Percentage of voting share
	<i>Financial Creditors</i> <input type="text"/> Or <i>Operational Creditors</i> <input type="text"/>	<i>Financial Creditors</i> <input type="text"/> Or <i>Operational Creditors</i> <input type="text"/>	<i>Financial Creditors</i> <input type="text"/> Or <i>Operational Creditors</i> <input type="text"/>						

If no is selected, details of e-voting reflected hereunder shall pop up

i. **Details of circulation of minutes of the meeting**

iii. Whether minutes were circulated by electronic means to all members of the Committee within 48 hours of the conclusion of the meeting? Yes No

iv. If not, state the reasons for the delay

--

ii. Details of e-voting where resolution to replace resolution professional was passed

Date of meeting (Display calendar: dd./mm/yyyy)	Date of e-voting (Display calendar: dd./mm/yyyy)	Total number of members of the Committee of Creditors	Total Voting							
			Voted in favour of the resolution		Voted against the resolution		Abstained from Voting			
			Number of creditors	Percentage	Number of creditors	Percentage	Number of creditors	Percentage		

*Abstinance shall be counted as voted against

j. Details of the application filed with the Adjudicating Authority for replacement of resolution professional by committee of creditors:

Date of the application filed with the Adjudicating Authority (Display calendar: dd./mm/yyyy)	Reason for replacement of resolution professional	Date of Order (Display calendar: dd./mm/yyyy)	Abstract of Order

Attachments (to be uploaded in pdf)

- ii. Copy of the minutes passed by the CoC
- iii. Application filed before the AA
- iv. Order passed by the AA
- v. Disclosure of interest, if any.

VII. INTERIM FINANCE TAKEN

a. Interim finance taken under section

section 20(1)(c)
section 28(1)

If Interim finance was taken under section 28(1), specify details of the meeting of the committee of creditors where approval was taken.

Details of the meeting of committee of creditors where approval was taken			
Date <i>(Display calendar: dd./mm/yyyy)</i>	Resolution number	Outcome	
		Voted in favour	Voted against*

b. Name of Interim financier

c. Address of Interim Financier

d. Date of raising of interim finance *(Display calendar: dd./mm/yyyy)*

e. Amount of interim finance taken

- f. Rate of interest on which interim finance was taken
- g. Whether security interest created Yes No
- h. If yes, provide details of asset on which security interest is created

VIII. APPLICATIONS FILED WITH THE ADJUDICATING AUTHORITY BY IRP

- a. Number of Applications filed with the Adjudicating Authority by IRP
- b. Details of application filed with the Adjudicating Authority

S. No.	Date of filing Application <i>(Display calendar: dd./mm/yyyy)</i>	Application Number	Application filed against	Grounds for filing the application	Order, including interim order, passed if any		
					Status	Date <i>(Display calendar: dd./mm/yyyy)</i>	Abstract

IX. APPLICATIONS FILED WITH THE ADJUDICATING AUHTORITY BY RP

- a. Number of Applications filed with the Adjudicating Authority by IRP
- b. Details of application filed with the Adjudicating Authority

S. No.	Date of filing Application <i>(Display calendar: dd./mm/yyyy)</i>	Application Number	Application filed against	Grounds for filing the application	Order, including interim order, passed if any		
					Status	Date <i>(Display calendar: dd./mm/yyyy)</i>	Abstract

X. DETAILS OF MODIFICATIONS/SETTING ASIDE ORDER OF NCLT BY NCLAT/SUPREME COURT / HIGH COURT

- a. Petition filed with NCLAT High Court Supreme Court
- b. Number of the Petition
- c. Date of the petition *(Display calendar: dd./mm/yyyy)*
- d. Date of modification/setting aside order of NCLT by NCLAT/ High Court/Supreme Court: *(Display calendar: dd./mm/yyyy)*
- e. Abstract of the order passed by NCLAT/Supreme Court:

Attachments (to be uploaded in pdf)

1. Order passed by NCLAT/Supreme Court
2. Any other attachment

Declaration by IRP

I, _____ with IP registration number _____, am appointed as Interim Resolution Professional vide NCLT order dated _____ passed in Petition number _____ dated _____, under section 16 of the Insolvency and Bankruptcy Code, 2016 and the rules and regulations made thereunder in respect of the subject matter of this form and matters incidental thereto.

I further declare that:

1. Whatever is stated in this form and in the attachments thereto is true, correct and complete and no information material to the subject matter of this form has been suppressed or concealed and is as per the original records maintained by the Corporate Debtor.
2. All the required attachments have been completely and legibly attached to this form.

***To be digitally signed/ e-signed by IP**

*IP registration number

Date

Place

In future, DSC/ e-sign of IP to be mapped with IP Registration number.

Declaration by RP

I, _____ with IP registration number _____, was appointed as Resolution Professional

vide NCLT order dated _____ and Petition number _____ dated _____,

vide committee of creditors meeting dated _____ resolution number _____,

under section 22 of the Insolvency and Bankruptcy Code, 2016 and the rules and regulations made thereunder in respect of the subject matter of this form and matters incidental thereto.

I further declare that:

1. Whatever is stated in this form and in the attachments thereto is true, correct and complete and no information material to the subject matter of this form has been suppressed or concealed and is as per the original records maintained by the Corporate Debtor.

2. All the required attachments have been completely and legibly attached to this form.

*IP registration number

Date

Place

In future, DSC/ e-sign of IP to be mapped with IP Registration number.